

**GOVERNMENT OF INDIA  
LAW , JUSTICE AND COMPANY AFFAIRS  
LOK SABHA**

UNSTARRED QUESTION NO:1564

ANSWERED ON:06.03.2000

NATIONAL JUDICIAL PAY COMMISSION

BHIM PRASAD DAHAL;RAVI PRAKASH VERMA;REENA CHOUDHARY;SRIKANTA DATTA NARASIMHARAJA WADIYAR

**Will the Minister of LAW , JUSTICE AND COMPANY AFFAIRS be pleased to state:**

- (a) the date on which the National Judicial Pay Commission submitted its report to the Government;
- (b) the details of various recommendations made by it;
- (c) whether the Union Government have sought the views of the State Governments and Union Territories on the recommendations of the Commission;
- (d) if so, the details thereof;
- (e) the States/Union Territories which have sent their views to the Government so far;
- (f) the additional likely financial burden on the Union Government, States and Union Territories as a result of implementation of the report; and (g) the time by which recommendations are likely to be implemented?

**Answer**

MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS

(SHRI RAM JETHMALANI)

(a) : 11th November, 1999.

(b) : The major recommendations of the Commission, inter-alia, relate to amalgamation of multiple cadres in judicial service into three uniform cadres, independent cadre-wise pay scales, sharing of expenditure on administration of justice in the States by the Centre, increase in the retirement age, other fringe benefits, etc.

(c) : Yes, Sir.

(d) : The State Governments/Unionterritories are required to send their views to the Central Government within six weeks from 3.2.2000 as per the latest direction of the Supreme Court of India.

(e) : So far, 20 States Governments/UT Administrations have sent their views.

(f) : As per the Commission's report, the totality of the additional financial burden upon the revised pay scales being given effect to would be of the order of Rs.95.71 crores for a year for all States/UTs. However, the Commission has not given an estimate of additional expenditure which various allowances will entail.

(g) : Definite time-frame can not be given for implementation of the recommendations because the Central Government will formulate its own views after getting responses from all the State Governments/UTs.